(iv) Notification S.R.O. No. 46, dated the 30th January, 1962, publishing the Maintenance of Wives and Children (Rate of Deductions from Pay) Regulations, 1962. [Placed in Library. See No. LT-3351/61.]

THE LOK SAHAYAK SENA (AMENDMENT) RULES, 1961

SHRI D. R. CHAVAN: Sir, I also beg to lay on the Table a copy of the Ministry of Defence Notification S.R.O. No. 257, dated the 28th August,

1961, publishing the Lok Sahayak Sena (Amendment) Rules, 1961, under sub-section (3) of section 11 of the Lok Sahayak Sena Act, 1956. [Placed in Library. See No. LT-3306/61.]

THE RICE-MILLING INDUSTRY (REGULA-TION AND LICENSING) AMENDMENT RULES, 1961

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD (SHRI A. M. THOMAS): Sir, I beg to lay on the Table, under subsection (4) of section 22 of the Rice-Milling Industry (Regulation) Act, 1958, a copy of the Ministry of Food and Agriculture (Department of Food) Notification G.S.R. No. 93, dated the 15th January,

1962, publishing the Rice-Milling In dustry (Regulation and Licensing) Amendment Rules, 1961. [Placed in Library. See No. LT-3477/62.]

NOTIFICATIONS UNDER THE INDIAN ELECTRICITY ACT, 1910

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI SHAH NAWAZ KHAN): Sir, on behalf of Shri Hafiz Mohammad Ibrahim, I beg to lay on the Table, under subsection (3) of section 38 of the Indian Electricity Act, 1910, a copy each of the following Notifications of the Ministry of Irrigation and Power: —

(i) Notification No. EL-II-3(33)/ 59, dated the 7th December,

1960, publishing the Indian Electricity (Amendment)
Rules, 1960. [Placed in Lib rary. See No. LT-2776/61.]

on the Table

(u) Notification No. EL-II-3(1)/60, dated the 10th February, 1961, publishing the Indian Electricity (Amendment I) Rules, 1961. [Placed in Lib rary. See No. LT-2777/61.]

NOTIFICATIONS UNDER THE MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT, 1957

SHRI SHAH NAWAZ KHAN: Sir, on behalf of Shri K. D. Malaviya, I beg to lay on the Table, under subsection (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957, a copy each of the following Notifications of the Ministry of Steel, Mines and Fuel (Department of Mines and Fuel):—

(i) Notification G.S.R. No. 358, dated the 9th March, 1961, Empowering the Administrators of Union Territories to exercise certain powers, (ii) Notification G.S.R. No. 455, dated the 24th March, 1961, publishing the Mining Leases (Modification of Terms) Amendment Rules, 1961.

[Placed in Library. See No. LT-2829/61 for (i) and (ii).]

- (iii) Notification No. MII-185(2)/ 59, dated the 27th April, 1961, publishing the Minerals Conservation and Development (First Amendment) Rules, 1961.
- (iv) Notification No. MII-185(4)/ 61, dated the 14th July, 1961, publishing the Minerals Con servation and Development (Second Amendment) Rules, 1961.

[Placed in Library. See No. LT-3040/61 for (iii) and (iv).]

(v) Notification G.S.R. No. 1133, dated the 7th September, 1961,